

(2023) 05 MP CK 0021

In the Madhya Pradesh High Court

Case No : Miscellaneous Criminal Case No. 19104 Of 2023

Rampa @ Ramkrishna Kushwah

APPELLANT

Vs

State Of Madhya Pradesh

RESPONDENT

Date of Decision : 03-05-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439, 482

Citation : (2023) 05 MP CK 0021

Hon'ble Judges : Sunita Yadav, J

Bench : Single Bench

Advocate : Sugam Gupta, Purushottam Tanwar

Final Decision : Allowed

Judgement

Sunita Yadav, J

This petition under section 482 of Cr.P.C. has been filed by the petitioner for modification of the order dated 19.04.2023 passed in M.Cr.C. No.15090/2023, whereby, this Court while granting bail to the petitioner under section 439 of Cr.P.C. due to typographical error, Crime No.288/2022 has been wrongly mentioned whereas the correct Crime number is 228/2022.

From perusal of the record, it appears that in the bail application (M.Cr.C.No.15090/2023) filed by the applicant under Section 439 of CrPC, learned counsel for the applicant himself has wrongly mentioned the Crime No.288/2022 and in the trial Court's order itself, crime number was mentioned as 288/2022.

However, since the prayer is innocuous in nature, this application is allowed. It is directed that in the order dated 19/04/2023 passed in M.Cr.C.No.15090/2023, the Crime number shall be read as "228/2022" in place of "288/2022".

The remaining part of the order dated 19.04.2023 passed in M.Cr.C. No.15090/2023 shall remain intact.

This order shall be read conjointly with the order dated 19.04.2023 passed in M.Cr.C. No.15090/2023.

A copy of this order be kept in the docket of M.Cr.C. No. 15090/2023.